

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH



...

O.A. No.2697 of 1993

Dated New Delhi, this 8th day of March, 1996.

HON'BLE MR JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN
HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

1. Kaushal Kumar Singh
S/o Late Shri Surya Dev
2. Smt. Siya Devi, wife of
Late Shri Surya Devi

C/o Shri K. L. Bhatia, Advocate
Bar Room, C.A.T.
NEW DELHI-26.

... Applicants

By Advocate: Shri Jog Singh

versus

Union of India, through

1. Secretary
Ministry of Finance
Department of Revenue
North Block
NEW DELHI.
2. Chairman
Central Board of Excise and Customs
North Block
NEW DELHI.
3. Collector of Central Excise
PATNA.

... Respondents

By Advocate: None.

O R D E R (Oral)

Mr Justice P. K. Shyamsundar

We have heard the learned counsel for the
applicants.

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(2)

We see no reason to interfere with the impugned orders one of rejecting the prayer for appointment on compassionate ground. The facts are that the applicant's father died in harness in 1979 and thereafter the mother is said to have moved the government for appointment of her elder son and that move did not fructify as the government rejected the claim for appointment on compassionate ground. 14 years later, the applicant ^{being} another son of the deceased employee has now come forward with this application in which he laments over the harsh attitude of the department in not granting an appointment to him on compassionate ground. Regard being had to the long time lag which itself is sufficient to reject this application but we propose to dispose off this application on a more realistic ground. In the objection statement filed herein, it is mentioned that soon after the father died, the family had received monitory benefits to the tune of Rs.71,732 and family pension of Rs.456 per month is being paid to the wife of the deceased employee. We are also informed by the learned counsel for the applicant that the applicant No.1 himself is a double graduate and is jobless.

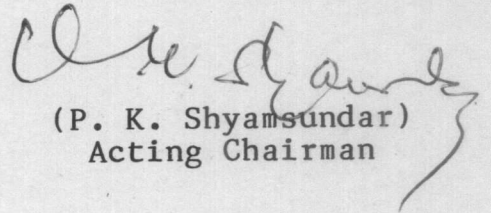
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We find that this is not a case in which we can order the appointment of the applicant on compassionate grounds. Apparently, in the circumstances of the case, no indulgence is required to be shown. We see no substance in this application and the same is accordingly dismissed. No costs.



(K. Muthukumar)
Member(A)

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(P. K. Shyamsundar)
Acting Chairman